

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-195(ND)/2017

IN THE MATTER OF:

M/s Indusland Bank Ltd.

vs

M/s Gallium Industries Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 7 IBC, 2016

Order delivered on 27.03.2019

Coram:

Dr. Deepti Mukesh,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Applicant

: CA Sinha, Sonali, Adv. Vijender Sharma, Liquidator  
Pradeep Daliya, Adv.

For the Respondent

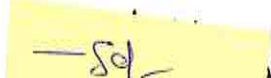
: Mr. Rakesh Kumar, Ms. Chetna, Adv.

ORDER

With respect to the compliance of the order dated 19.02.2019 the learned counsel for the liquidator states that the respondents have been served ~~and~~ with the questionnaire. Learned counsel for the respondent No. 4 states that they have replied to the questionnaire. The learned counsel for the respondent No. 1 states that they have not received the questionnaire. Let the copy of questionnaire be served during the course of the day to the learned counsel for the respondent No. 1 and the reply be filed within 5 days. Neither the questionnaire filed by the liquidator nor reply be filed by the learned counsel for the No. 4 has come to the court file. Pleadings in CA No. 4 of 2019, if complete, be listed on the next date of hearing which is fixed on 13.04.2019.



(MS. DEEPA KRISHAN)  
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)